

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram :**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

**Petition No.115/2006**

**In the matter of**

Approval of provisional tariff for Unit-I (500 MW) of Vindhyachal STPS from date of commercial operation to 31.3.2009.

**And in the matter of**

National Thermal Power Corporation Ltd.

.....**Petitioner**

**Vs**

1. Madhya Pradesh Power Trading Co. Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Co. Ltd, Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Chhattisgarh State Electricity Board, Raipur
5. Electricity Department, Govt. of Goa, Goa
6. Electricity Department, Admn. of Daman & Diu, Daman
7. Electricity Department, Admn. of Dadra & Nagar Haveli, Silvassa....**Respondents**

**The following were present**

1. S.N. Goel, GM, NTPC
2. Shri I.J. Kapoor, GM, NTPC
3. Shri S.K. Samui, NTPC
4. Shri A.S. Pandey, NTPC
5. Shri Vivake Kumar, DGM, NTPC
6. Shri S.K. Sharma, DGM(C), NTPC
7. Shri D. Kar, NTPC
8. Shri Ajay Dua, NTPC
9. Shri P.B. Venkatesh, NTPC
10. Shri D.K. Srivastava, MPPTCL

**ORDER  
(DATE OF HEARING : 14.12.2006)**

The petition is filed for approval of provisional tariff for Unit-I (500 MW) of Vindhyachal STPS Stage-III from the date of its commercial operation. It has been stated that Unit I has been declared under commercial operation on 1.12.2006.

2. Heard Shri S.N. Goel for the petitioner and Shri D.K.Srivatava for the first respondent.

3. Provisional tariff has been claimed considering the capital cost of Rs.1846.73 lakh as on 30.6.2006 with the following break-up:

(Rs in lakh)	
Description	2003-04
Capitalised amount as on 30.6.2006	7121
Capital works in progress (including liabilities) as on 30.6.2006	177552
Total	184673

4. It has been noted that nearly 96% of the capital cost considered by the petitioner for the purpose of provisional tariff, represents the capital works in progress, including the liabilities as on 30.6.2006. The information placed on record by the petitioner does not specifically indicate the actual expenditure incurred, which is normally the basis for computation of tariff. Shri S.N. Goel, GM appearing for the petitioner has undertaken that an affidavit showing the details of actual expenditure on the date of commercial operation of Unit I of the generating station will be filed within one week. Let the necessary details be filed as stated by the representative of the petitioner. The order on provisional tariff will be issued after taking into consideration the affidavit to be filed as above.

**Sd/-**  
**(A.H. JUNG)**  
**MEMBER**

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi, dated the 14<sup>th</sup> December, 2006**